

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHIEF BENCH

No. 267/97

See M. Kalita ....., Applicant(s)  
VS

CLOT 2007 ....., Respondent(s)

Adv. S. Sharma Mr. G. Kalita ....., Advocate for the Applicant(s)

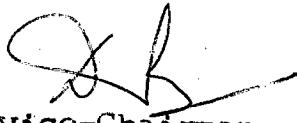
Advocate for the Respondent (s)

Office Note	Date	Court Orders
		counsel
15-12-97	Heard Mr. S. Sharma learned/appearing on behalf of the applicant. He submits that violating <del>and</del> the procedures. the respondent No. 2 is going to appoint other person from outside(Morigaon dist.) who did not appear in the written test. Accordingly, Mr. Sharma submits that this is not permissible under the rules.	
	Heard Mr. A. K. Choudhury, learned Addl. C. G. S. C. / <sup>He</sup> submits that at present he has no instructions. Mr. Choudhury shall take necessary instruction in this regard within 3 weeks. Till then the respondent No. 2 shall not make any appointment.	
	List it on 6-1-98 for Admission.	
<i>Registration</i> 15/12/97	6/1/98 Member	<i>Q.B.</i> Vice-Chairman
17.12.97. Recd. das ben receipt on 18.12.97 for issuance of Notices to the respondents side Despatched do. 3754-591 dt. 19.12.97.	1m 15/12 6/1/98 Member	<i>Q.B.</i> Vice-Chairman
22.1.98	2 weeks time is allowed on the prayer of learned counsel for the parties.	<i>Q.B.</i> Vice-Chairman
	There is no representation. For the ends of justice 2 weeks further time granted. List on 9.2.98 for written statement and further orders.	<i>Q.B.</i> Vice-Chairman
<i>AM</i> Notice duly served on Respt No. 3-4.	6/1/98 Member	<i>Q.B.</i> Vice-Chairman

9-2-98

On the prayer of learned counsel  
for the parties case is adjourned till  
18-2-98.

60  
Member

  
Vice-Chairman

lm

AS  
10/2

Boo

3.2.98

Service & Notice

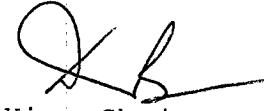
Reproval No. 5

is unsevered due to  
wrong address.

18.2.98

On the prayer of the learned  
counsel for the parties this case is  
adjourned till 26.2.98.

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Member

  
Vice-Chairman

nkm

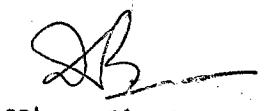
Boo

26.2.98

On the prayer of Mr S. Sarma, learned  
counsel for the applicant two weeks  
further time allowed for filing affidavit.

List on 16.3.1998 for admission.

60  
Member

  
Vice-Chairman

25.2.98  
No. Written Statement  
has been filed by the  
respondents.

pg

~~16.3.98~~ ~~January 26th day.~~

Boo  
written statement  
has not yet filed.

16-3-98

12.3  
Affidavite filed  
on behalf of the  
applicant at page  
23 to 28.

2.3  
16.3

## Notes of the Registry

## Date

## Order of the Tribunal

16.3.98

Heard counsel of both sides.

Hearing concluded. Order pronounced in the open Court, kept in separate sheets.

The application is dismissed.

No order as to costs.

62  
Member
  
 Vice-Chairman

pg

30.3.98

copy of the judgment  
was been sent to the  
D/Secy. for issuing the  
same to parties through  
Regd. M/R A/P.

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issued vide No. ~~965~~ 965-966  
dt. 13-4-98

sd/-

Notes of the Registry

Date

Order of the Tribunal